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Title: Reported killings by NSCN (M) in Manipur.

*DR. THOKCHOM MEINYA (INNER MANIPUR): Mr. Speaker Sir, the Ceasefire Agreement between the Government of India and the National Socialist Council of Nagaland NSCN(IM) has been violated by the NSCN (IM). The wilful murder of one SDO, his driver and one Mandal in Manipur by the NSCN(IM) cadre is nothing but breach of trust and violation of the existing Ceasefire Agreement. They have accepted that the murders were committed by their cadre. One NSCN(IM) Lt. Colonel and his followers are responsible for this heinous crime. The alleged culprits should be surrendered to the concerned authority.

Through you Sir, I would like to urge upon the Government of India to pull up the NSCN(IM) for this crime and for the violation of the Ceasefire Agreement. This also amounts to breach of trust while the peaceful negotiation is taking place between the NSCN(IM) and the Government of India. All the culprits should be handed over to the concerned authority and they must be tried and punished according to the law of the land. Finally, Sir, the NSCN(IM) camps in Manipur, Assam and Arunachal Pradesh if there is any, should be shifted out immediately.

SHRIS.K. KHARVENTHAN (PALANI): Sir, I had given a notice to raise a matter of urgent importance.

MR. SPEAKER: The next issue is to be raised by Shrimati K. Rani. She is not present in the House.

...(Interruptions)

MR. SPEAKER: Calling 'Sir' does not help at all, and you know it. Why do you say it? You have tolerated my torture for five years.

...(Interruptions)

MR. SPEAKER: The next issue is to be raised by Shri Hannan Mollah. You can raise only one matter. Oh! He has left the House.

...(Interruptions)[\[r25\]](#)

*English translation of the speech originally delivered in Manipuri.